

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 11112-11117 OF 2013

M/s. Bajaj Hindustan Ltd.

.....Appellant

-Versus-

Union of India & Ors.

.....Respondents

OFFICE REPORT FOR PRE-FINAL HEARING

It is submitted that there are 3 respondents. Service of Notice of Lodgment of Petition of Appeal is complete as all the three respondents are represented through Mr. B.K. Prasad, Advocate, and he has also filed Counter Affidavit. Counsel for both the parties have not filed statement of case. Time to file statement of case has already been expired as per amended SCR Rules.

Appeal is ready for hearing.

The office report for pre-final hearing is listed before the Ld. Registrar Court.

Dated this the 8th day of September, 2016.

ASSISTANT REGISTRAR

Copy To:-

1. M/s. Karanjawala & Co., Advocates
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2. Mr. B.K. Prasad, Advocate
Central Agency Section.

ASSISTANT REGISTRAR

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